## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## REVIEW PETITION NO. 19 OF 2015 IN APPEAL NO. 108 OF 2014 & IA No. 360 of 2015 & IA No. 143 of 2016

Dated: 9<sup>th</sup> October, 2017

In the matter of:

Power Company of Karnataka Ltd. & Ors. .... Review Petitioner /

Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. .... Respondent

Counsel for the Appellant(s) : Mr. Parvesh Thakur for

Mr. D.L. Chidananda

Counsel for the Respondent(s) : Ms. Meghana Aggarwal for R-2

## <u>ORDER</u>

Pleadings are said to be completed.

IA No. 360 of 2015 for filing additional document is allowed. Application is disposed of.

IA No. 143 of 2016 for delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

List the matter for hearing on **08.12.2017**.

(Justice N.K. Patil) Judicial Member

(I. J. Kapoor) Technical Member

mk/vt